

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Saturday, the 3rd September, 1955.

The Lok Sabha met at Eleven of the clock

[Mr. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-58 A.M.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"I am directed to inform the Lok Sabha that the Spirituous Preparations (Inter-State Trade and Commerce) Control Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 1st August, 1955, has been passed by the Rajya Sabha at its sitting held on the 1st September, 1955, with the following amendment:

New Clause 12A

"That at page 5, after line 16, the following new clause be inserted, namely:

13A. Power to exempt.—The Central Government may, by notification in the Official Gazette, and subject to such conditions as it may think fit to impose, exempt any spirituous preparation from all or any of the provisions of this Act on the ground that the spirituous preparation is ordinarily required for medicinal, scientific, industrial or such like purposes.'

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House."

SPIRITUOUS PREPARATIONS (INTER-STATE TRADE AND COMMERCE) CONTROL BILL

Secretary: Sir, I lay on the Table of the House the Spirituous Preparations (Inter-State Trade and Commerce) Control Bill, 1955, which has been returned by Rajya Sabha with an amendment.

COMPANIES BILL—contd.

Clauses 284 to 322

Mr. Speaker: The House will now take up clauses 284 to 322 of the Companies Bill for which 3½ hours have been allocated. These clauses will be disposed of by about 3-30 P.M. when the House will take up the next group which consists of clauses 323 to 388.

12 Noon

Hon. Members who wish to move their amendments to these clauses will kindly hand over the numbers of their amendments, specifying the clauses to which they relate, to the Secretary at the Table within 15 minutes.

I may just inform the Members that we have exceeded the overall time by 5½ hours.